

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 4484 of 2002

.....
Niranjan Rana & Others Petitioners
Versus
The State of Jharkhand & Others Respondents

WITH
W.P. (C) No. 817 of 2003

.....
Basudeo Sao Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioners : Mr. D.K. Chakraverty, Advocate.
For the Respondent Nos. 1 to 5 : Mr. Sadab Eqbal, A.C. to
Mr. Devesh Krishna, SC (Mines)-III.
For the Respondent No. 6 : Mr. Praveen Kr. Verma, A.C. to
Mr. Manjul Prasad, Sr. Advocate.
For the Respondent Nos. 7 & 8 : Mr. Anil Kumar, Sr. Advocate
M/s Chandana Kumari, Advocate.
For the Respondent No. 9 : Mr. Rajeeva Sharma, Sr. Advocate.
Mr. Ritesh Kumar, Advocate.
[In W.P. (C) No. 4484/2002]
For the Petitioner : Mr. Praveen Kr. Verma, A.C. to
Mr. Manjul Prasad, Sr. Advocate.
For the Respondent Nos. 1 to 4 : Mr. Sadab Eqbal, A.C. to
Mr. Devesh Krishna, SC (Mines)-III.
For the Respondent Nos. 5 & 6 : Mr. Anil Kumar, Sr. Advocate
M/s Chandana Kumari, Advocate..
For the Respondent Nos. 7 & 8 : Mr. D.K. Chakraverty, Advocate.
For the Respondent No. 9 : Mr. Rajeeva Sharma, Sr. Advocate.
Mr. Ritesh Kumar, Advocate.
[In W.P. (C) No. 817/2003]

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15/06.09.2021.

W.P. (C) No. 4484/2002

Heard, learned counsel for the petitioners, Mr. D.K. Chakraverty.

I.A. No. 4330/2021 has been preferred for substituting the name of legal heirs of petitioner no. 1, Niranjan Raja, who died on 30.04.2021, during pendency of the writ petition, leaving behind his wife - Vinda Devi, son – Mahesh Rana, son – Tikeshar Rana and daughter – Sarita Devi, as mentioned in para-5 of the Interlocutory Application. Death certificate has also been brought on record as Annexure-A and Vakalatnama of legal heirs of petitioner

no. 1 have already been brought on record with the interlocutory application.

Learned counsel for the State, Mr. Sadab Eqbal, A.C. to Mr. Devesh Krishna, SC (Mines)-III, learned counsel for the respondent no. 6, Mr. Praveen Kr. Verma, A.C. to Mr. Manjul Prasad, Sr. Advocate, learned counsel for the respondent nos. 7 & 8, Mr. Anil Kumar, Sr. Advocate assisted by learned counsel, M/s Chandana Kumari, Advocate and learned counsel for the Respondent No. 9, Mr. Rajeeva Sharma, Sr. Advocate assisted by learned counsel, Ritesh Kumar have no objection in substitution of legal heirs of petitioner no. 1.

Considering the same, office is directed to substitute the name of petitioner no. 1 namely, Niranjana Rana with 1 (a) Vinda Devi, 1(b) Mahesh Rana, 1(c) Tikeshar Rana and 1 (d) Sarita Devi in the writ petition.

Accordingly, I.A. No. 4330/2021 is allowed.

On the joint prayer of learned counsel for the parties, let this matter be listed after three weeks.

In the meantime, parties shall verify about the reference made in the impugned order dated 16.7.2002 passed in Chatra Revenue Revision No. 33/1996, whereby the other revision applications vide No. 34/96, 35/96, 52/96, 53/96, 155/95 are also disposed of by the common order by the Commissioner, North Chotanagpur Division, Hazaribag.

Learned counsel for the State, Mr. Sadab Eqbal, A.C. to Mr. Devesh Krishna, SC (Mines)-III is directed to file affidavit within two weeks duly sworn by Circle Officer about the final outcome of the aforesaid revision applications, which has not been assailed before this Court.

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The present writ petition has been preferred by Basudeo Sao, impleading Niranjana Rana as respondent no. 8, but said Niranjana Rana has died on 30.04.2021 and information regarding the same has been given vide I.A. No. 4608/2021 filed by the one of the legal heirs of Niranjana Rana. The details of legal heirs of respondent no. 8, Niranjana Rana is given in para-5 of the said interlocutory application.

Learned counsel for the petitioner is directed to take necessary steps for substitution of legal heirs of respondent no. 8 namely, Niranjana Rana.

Put up this case after three weeks along with W.P. (C) No. 4484/2002.

(Kailash Prasad Deo, J.)

Sunil/-